

(iii) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1981, published in Notification No. SECE. 3

(16)80-PTpt. in Delhi Gazette dated the 31st March, 1981.

(iv) The Delhi Motor Vehicles (Second Amendment) Rule 1981, published in Notification No. SECE. 3(34)/80-Tpt. in Delhi Gazette dated the 8th April, 1981.

(v) The Delhi Motor Vehicles (Third Amendment) Rules 1981, published in Notification No. SECE. 3(33)/80-Tpt. in Delhi Gazette dated the 29th April 1981

(vi) The Delhi Motor Vehicles (Fourth Amendment) Rules 1981, published in Notification No. SECE. 3(12)/1981-Tpt. in Delhi Gazette dated the 13th November, 1981.

(2) Five statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (i) to (v) of item (1) above.

[Placed in Library. See No. LT-256/81].

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table—

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 :—

(1) The Employees' Provident Funds (Seventh Amendment) Sche-

me, 1981, Published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th December, 1981.

(2) G.S.R. 643(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in Poultry Farming.

(3) G.S.R. 644(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in manufacture of 'Cattle Feed'.

[Placed in Library. See No. LT-3257/81]

REPORTS OF THE CONTROLLER AND AUDITOR GENERAL OF INDIA FOR THE YEAR 1981—UNION GOVERNMENT (COMMERCIAL) PART III BHILAI STEEL PLANT AND PART IV—RAURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : On behalf of Shri Maganbhai Barot, I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—

(1) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part III Bhilai Steel Plant.

[Placed in Library. See No. LT-3258/81]

(2) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part IV—Rourkela Steel Plant. [Placed in Library. See No. LT-3259/81]